

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**No.L-7/186(201)/2009-CERC**

**Dated : January, 2010**

**NOTIFICATION (DRAFT)**

In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2010 (hereinafter referred to as the principal notification, namely:-

**1. Short title and commencement**

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010.
- (2) These regulations shall come into force from the date of their publication in the Official Gazette.

**2. Amendment to Regulation 8 of the principal notification.** In regulation 8 of the principal regulation, a new provision shall be added after clause (1) as under:

*“(2) Notwithstanding anything contained in these regulations, the generic tariff determined for Solar thermal projects based on the benchmark capital cost and other norms applicable for the year 2010-11 shall also apply for the projects commissioned during 2011-12.”*

Sd/-  
**(Alok Kumar)**  
**Secretary**